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RIGHT TO INFORMATION

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THE ANDHRA PRADESH GAZETTE

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No.331 AMARAVATI, TUESDAY, SEPTEMBER 1, 2026 G.601

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

AMENDMENT TO THE INCORPORATION OF RULE 212-A AFTER RULE 212 IN CRIMINAL RULES OF PRACTICE AND CIRCULAR ORDERS, 1990.

ROC.No.430/SO/2026, **Dt.: 04.08.2026.**

NOTIFICATION No.40/SO/2026

In exercise of the powers conferred by Article 227 of the Constitution of India, and Section 404(6) of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023), and of all other powers hereunto enabling and with the previous approval of the Governor of Andhra Pradesh, the High Court of Andhra Pradesh hereby makes the following amendment to the Criminal Rules of Practice and Circular Orders, 1990.

AMENDMENT

The following Rule shall be incorporated after Rule 212 in Criminal Rules of Practice and Circular Orders, 1990.

RULE 212-A:. Application for copies by third party:

"Application by a third party to the proceedings for the grant of copies of judgment or order or any proceeding or document in the custody of a Court shall be allowed only by order of the Court obtained on a petition supported by an affidavit setting forth the purpose for which the copy is required and on payment of proper stamp and authorized fee for copying."

Y.V.S.B.G. PARDHA SARADHI,
Registrar General.

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HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Endt.Roc.No.430/SO/2026 **Dated: 18.11.2026**

Gazette Notification No. 331, Dated:01.09.2026,
issued by the Government of Andhra Pradesh.

"COMMUNICATED"

18/11
REGISTRAR GENERAL

To

1) The Principal Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the same before the Hon'ble the Chief Justice for Her Lordship's kind perusal).
2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordship's kind perusal).
3) All the Registrars, High Court of Andhra Pradesh.
4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to instruct the concerned to place the Gazette Notification in High Court's website).
5) The Member Secretary, A.P. State Legal Services Authority.
6) All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in your unit).
7) The Director, A.P. Judicial Academy, Mangalagiri.
8) The Secretary, High Court Legal Services Committee.
9) The Director, High Court Mediation & Arbitration Centre.
10) Spare.